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(2019) 04 AHC CK 0139

Allahabad High Court (Lucknow Bench)

Case No: Criminal Appeal No. 810 Of 2015

Anil Kumar APPELLANT

Vs

State Of Uttar Pradesh RESPONDENT

Date of Decision: April 23, 2019

Acts Referred:

Indian Penal Code, 1860 - Section 34, 201, 302, 304B, 396, 411, 498A

• Dowry Prohibition Act, 1961 - Section 3, 4

Code Of Criminal Procedure, 1973 - Section 216, 216(4), 217, 313, 313(1)(b), 342, 464,
465

• Evidence Act, 1872 - Section 3, 137, 138, 145

Hon'ble Judges: Anil Kumar, J; Vikas Kunvar Srivastav, J

Bench: Division Bench

Advocate: Aniruddh Kumar Singh, Bajhul Quamar Siddiqui, Nusrat Jahan

Final Decision: Allowed

Judgement